

ITEM NO.101

COURT NO.3

SECTION IV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 6990/2014

THE STATE OF HARYANA
THROUGH SECRETARY TO
GOVERNMENT OF HARYANA

Appellant(s)

VERSUS

JAI SINGH AND ORS.

Respondent(s)

(IA No. 212077/2024 - APPLICATION FOR PERMISSION, IA No. 212095/2024 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 218058/2024 - INTERVENTION APPLICATION AND IA No. 212081/2024 - INTERVENTION APPLICATION)

WITH

C.A. No. 10217/2024 (IV)

Date : 07-11-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Appellant(s)

Mr. Vinay Navare, Sr. Adv.
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Mr. Samar Vijay Singh, AOR
Mr. Gautam Sharma, Adv.
Ms. Sabarni Som, Adv.
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For Respondent(s)

Mr. Manoj Swarup, Sr. Adv.
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Mr. Jitesh Malik, Adv.
Ms. Anisha Dahiya, Adv.

Mr. Jatin Hooda, Adv.
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Mr. Manik Kapoor, Adv.
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Mr. Manoranjan Paikaray, Adv.
Mr. Aniket Gupta, Adv.

Mr. A. Venayagam Balan, AOR
Mr. Gaurav Pal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Heard the learned counsel appearing for the parties.
2. Arguments concluded.
3. Judgment is reserved.
4. The parties are at liberty to file written submission on or before 11.11.2024.

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)